

**COURT-II**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**I.A. No. 274 of 2014 in Appeal No. 207 of 2012**

**Dated : 24<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of :**

**Nabha Power Ltd. & Anr. ... Appellant(s)**

**Versus**

**Punjab State Power Corporation Ltd.  
& Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sitish Mukherjee  
Ms. Payal Chandra  
Mr. Jafar Alam

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Swapna Seshadri  
Mr. Sakesh Kumar

**ORDER ON I.A. NO. 274 OF 2014**

In the judgment dated 23.5.2014, passed in Appeal No.207 of 2012, this Tribunal after allowing the Appeal in part had directed the State Commission to pass consequential orders relating to determination of revised cost of Railway Siding within 3 months from the date of receipt of the copy of the judgment. The State Commission has now filed an application being I.A. No. 274 of 2014 informing therein that they had initiated the proceedings in compliance of the judgment of this Tribunal. In these proceedings Nabha Power Ltd., stated that

the revised Railway Siding scheme is still under finalization and the cost will be finalized later. Accordingly, the State Commission vide order dated 20.06.2014, decided to adjourn the suo-motu proceedings sine die till the cost of the Railway Siding is finalized. In the background of above facts, it is prayed in the said I.A. for extension of the time.

In view of the above submissions made in I.A. No. 274 of 2014, we accept the prayer and extend the time to six months for passing the order after filing of the application for increase in the cost of Railway Siding by Nabha Power Ltd. Accordingly, I.A. No. 274 of 2014 is disposed of.

**(Justice Surendra Kumar)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**

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